

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P. No.188/ 2017 IN CP213/16

UNDER SECTION 391/394 OF CA 2013.

IN THE MATTER OF DIAMOND MANAGEMENT & TECHNOLOGY CONSULTANTS
PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 03rd August, 2017


For the Petitioner: M/s. J. Sagar Associates, Advocates.


ORDER

Counsel for petitioner is present. Counsel for ROC and RD is present. Assistant from the Official Liquidator's office is present. C.A. No.712/2016 is taken up today.

This Company Application is filed for amendment with regard to the appointed date. Since the counsel for ROC and RD and Assistant from Official Liquidator's office have no objection for allowing C.A. No.712/16, there are grounds to allow this application.

In the result, C.A. No.712/16 is allowed. The petitioner is directed to amend the ^{scheme}petition and file amended ^{scheme}petition accordingly.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


3/8/17
(RATAKONDA MURALI)
MEMBER (JUDICIAL)

psp.